

**Customs, Excise & Service Tax Appellate Tribunal
West Zonal Bench At Ahmedabad**

REGIONAL BENCH- COURT NO.3

Service Tax Appeal No.226 of 2011

(Arising out of OIA-38/2011/COMMR-A-/CMC/RAJ dated 08/03/2011 passed by Commissioner of Service Tax-RAJKOT)

Jyoti Engineering And Contractors

.....Appellant

Maruti Jyot,
Opp. Agro Petrol Pump,
Gondal, Gujarat

VERSUS

C.C.E. & S.T.-Rajkot

.....Respondent

Central Excise Bhavan,
Race Course Ring Road...Income Tax Office,
Rajkot, Gujarat- 360001

With

Service Tax Appeal No.334 of 2011

(Arising out of OIA-70/2011/COMMR-A-/CMC/RAJ dated 30/03/2011 passed by Commissioner of Service Tax-RAJKOT)

Jyoti Engineering And Contractors

.....Appellant

Maruti Jyot,
Opp. Agro Petrol Pump,
Gondal, Gujarat

VERSUS

C.C.E. & S.T.-Rajkot

.....Respondent

Central Excise Bhavan,
Race Course Ring Road...Income Tax Office,
Rajkot, Gujarat- 360001

APPEARANCE:

Ms. Kiran Tehlani, Chartered Accountant for the Appellant
Shri G Jha, Superintendent (AR) for the Respondent

**CORAM: HON'BLE MEMBER (JUDICIAL), MR. RAMESH NAIR
HON'BLE MEMBER (TECHNICAL), MR. RAJU**

Final Order No. A/ 10557-10558 /2020

DATE OF HEARING: 24.02.2020
DATE OF DECISION: 24.02.2020

RAMESH NAIR

The appellant filed a request letter to withdraw these appeals as they intended to avail the SABKA VISHWAS SCHEME, 2019.

2. Accordingly, the appeals are dismissed as withdrawn with a liberty to approach this Tribunal, in case the application under said Scheme, 2019 is not accepted.

(Dictated & Pronounced in the open court)

(RAMESH NAIR)
MEMBER (JUDICIAL)

(RAJU)
MEMBER (TECHNICAL)

Prachi